

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate
Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF LILY JEWELLERY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Lily Jewellery Private Limited
2.	Date of incorporation of Corporate Debtor	03.12.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, under the Companies Act, 2013
4.	Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor	U36911MH2004PTC144344
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Unit No.503, Block No.II, Seepz, Sez, Andheri (E), Mumbai, Maharashtra, India - 400096
6.	Insolvency commencement date in respect of corporate debtor	25.08.2025 (order uploaded on 26.08.2025)
7.	Estimated date of closure of insolvency resolution process	21.02.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mukesh Khathuria Reg No: IBBI/IPA-001/IP-P01216/2018-2019/11925
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: 6B/1105 Sapphire Heights, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai Suburban, Maharashtra ,400101 Email – khathuria@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Reg. Add: 6B/1105 Sapphire Heights, Lokhandwala Township, Akurli Road, Kandivali East, Mumbai Suburban, Maharashtra, 400101 Email – cirp.lily@gmail.com
11.	Last date for submission of claims	10.09.2025 (14 days from the date of public announcement)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of Lily Jewellery Private Limited on 25.08.2025 (order uploaded on 26.08.2025).</p> <p>The creditors of Lily Jewellery Private Limited are hereby called upon to submit their claims with proof on or before 10.09.2025 to the interim resolution professional at the email/address mentioned against entry No.10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA [NA].</p> <p>Submission of false or misleading proofs of claim shall attract penalties</p>		
<p>Sd/- Mukesh Khathuria, Interim Resolution Professional of Lily Jewellery Private Limited Regn No.: IBBI/IPA-001/IP-P01216/2018-2019/11925 AFA valid till 31-Dec-25 Reg. Add:6B/1105 Sapphire Heights ,Lokhandwala Township, Kandivali East ,Mumbai Suburban,Maharashtra ,400101 Email – khathuria@hotmail.com</p>		
<p>Date: 27.08.2025 Place: Mumbai</p>		